
(2018) 09 CHH CK 0224

Chhattisgarh High Court

Case No: Miscellaneous Criminal Case (MCRC) No. 4403 Of 2018

Vijendra Singh

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: Sept. 12, 2018

Acts Referred:

- Code Of Criminal Procedure, 1973 - Section 439
- Narcotic Drugs And Psychotropic Substances Act, 1985 - Section 20(B)

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Sumit Shrivastava, P. K. Bhaduri

Final Decision: Allowed

Judgement

Prashant Kumar Mishra, J

1. This is the second bail application preferred by the applicant under Section 439 of CrPC for grant of regular bail, as he is arrested in connection

with Crime No.19/2018, registered at Police Station Gandhinagar, District Surguja (C.G.), for the offence punishable under Section 20-B of the NDPS

Act.

2. While permitting the applicant to withdraw the first bail application, he was allowed liberty to move again after 3 months.

3. The applicant was found to possess illicit ganja weighed at 6 kg and 200 gms. The applicant is in jail since 03.02.2018 i.e. for more than 7 months.

4. Considering the length of pre trial detention, this Court is inclined to release the applicant on bail. Accordingly, the bail application is allowed and the

applicant is directed to be released on bail on his executing a personal bond for a sum of Rs.25,000/- with one surety for the like amount to the

satisfaction of the trial Court. He is directed to appear before the trial Court on each and every date given by the said Court.